

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 314 OF 2017 &
IA NO. 781 OF 2017

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Diwakar Solar Projects Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Srivastava
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal for R-2

Mr. Ruchir Mishra
Mr. Sanjeev Saxena
Mr. Raunak Mishra for R-3/**MNRE**

Ms. Swapna Seshadri for R-10 to R-12

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

Learned counsel, Ms. Swapna Seshadri, accepts notice on behalf of the Respondent Nos. 10 to 12. She prays for three weeks time to file her reply in the matter.

Submission made by the learned counsel appearing for the Respondent Nos. 10 to 12, as stated above, is placed on record.

Learned counsel appearing for the Respondent Nos. 10 to 12 is permitted to file her reply in the matter by 03.10.2018. after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 22.10.2018, after duly serving copy on the other side.

List the matter on **24.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member